

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2343

ANSWERED ON:07.08.2001

REVISED GUIDELINES TO UNIVERSITIES AND DEEMED UNIVERSITIES FOR HOLDING CONFERENCES SEMINARS

A. VENKATESH NAIK;JASWANT SINGH YADAV;JAYABEN B. THAKKAR;PRABODH PANDA;RAMSHETH THAKUR;VILAS
BABURAO MUTTEMWAR

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government have issued revised guidelines for the security clearance for holding International Conferences/Seminars by various educational institutions/colleges/universities etc.;
- (b) if so, the reasons therefor;
- (c) the number of Ministries from which the clearance is required and the institutions thereof;
- (d) the details of revised guidelines issued by the Government in the matter;
- (e) whether some academicians and legal community have criticised the move;
- (f) if so, the details thereof; and
- (g) the steps taken/proposed to be taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (CH. VIDYASAGAR RAO)

(a)&(b): Yes, Sir. The guidelines governing this matter were revised on 1st September, 2000 in order to simplify and liberalise the procedure.

(c): Under the revised guidelines, the organiser of international conference/seminar/workshop etc. in India is required to obtain clearance from the nodal/administrative Ministry concerned.

(d): The guidelines specify the cases where the nodal/administrative Ministry can grant clearance and those in respect of which it needs to consult Ministry of Home Affairs and Ministry of External Affairs before granting such clearances.

(e)&(f): Yes, Sir. Government's attention has been drawn to some media reports.

(g): while existing guidelines have been simplified, Government continues to hold the view that the guidelines are a necessity.